

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting due for 16.06.2011 but actually held on 23.06.2011

The Meeting No. 11/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 16.06.2011 but actually held on 23.06.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Sh. Nandlal, Sr. D.O	DIPP
2	Sh. Kuldeep Singh, Asstt. Director	MSME
3	Sh. J.D.Giri, Nominee, AEPC	AEPC
4	Sh. Pradip Kumar, F.T.D.O	DGFT

At the outset the Minutes of NC Meeting No.09/AM12 dated 02.06.2011 and Meeting No.10/AM12 dated 09.06.2011 were ratified. Thereafter agenda for Meeting No. 11/AM12 dated 16.06.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 11/84-ALC3/2011 **MEETING DATE** : 16.06.2011

Case No.:2/2/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:11/84-ALC3/2011	Status: Deferred
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1			16.06.2011	
	HQ File :01/84/050/00002/AM12/	RLA File :05/23/040/00373/AM11/	Lic.No/Date:0510287365 01.04.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

Case No.:1/7/84-ALC3/2011	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:11/84-ALC3/2011 16.06.2011	Status: Approved	
HQ File :01/84/050/00042/AM12/	RLA File :35/24/040/00005/AM12/	Lic.No/Date:3510033856 11.05.2011		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -				
S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Mill made Industrial	8100	1) Polyester Staple Fibre	1) 3433 Kgs.

	Workwear Woven Garments made out of Polyester 35% and Cotton 65% blended Dyed fabrics (200 GSM) with reflective band with high visibility boiler suit-10000 Pcs.	Kgs.	2) Raw Cotton 3) Disperse Dyes 4) Polyvinyl Alcohol sizing material 5) Reflective band 6)Furnace Oil	2) 6634 Kgs. 3) With 1½% of polyester content in export item). 4) 162 Kgs. 5) Net to net 6)As per General Note for Fuel.
2	Mill made Industrial Workwear Woven Garments made out of Polyester 35% and Cotton 65% blended Dyed fabrics (200 GSM) with reflective band with high visibility jacket-25000 Pcs.	12400 Kgs	1) Polyester Staple Fibre 2) Raw Cotton 3) Disperse Dyes 4) Polyvinyl Alcohol sizing material 5) Reflective band 6)Furnace Oil	1) 5256 Kgs. 2) 10156 Kgs. 3) With 1½% of polyester content in export item). 4) 248 Kgs. 5) Net to net 6)As per General Note for Fuel.
3	Mill made Industrial Workwear Woven Garments made out of Polyester 35% and Cotton 65% blended Dyed fabrics (200 GSM) with reflective band with high visibility pant-35000 Pcs.	11809 Kgs	1) Polyester Staple Fibre 2) Raw Cotton 3) Disperse Dyes 4) Polyvinyl Alcohol sizing material 5) Reflective band 6)Furnace Oil	1) 5005 Kgs. 2) 9672 Kgs. 3) With 1½% of polyester content in export item). 4) 236 Kgs. 5) Net to net 6)As per General Note for Fuel.
4	Mill made Industrial Workwear Woven Garments made out of Polyester 35% and Cotton 65% blended Dyed fabrics (200 GSM) with reflective band with high visibility bibpant-10000 Pcs.	4600 Kgs.	1) Polyester Staple Fibre 2) Raw Cotton 3) Disperse Dyes 4) Polyvinyl Alcohol sizing material 5) Reflective band 6)Furnace Oil	1) 1950 Kgs. 2) 3767 Kgs. 3) With 1½% of polyester content in export item). 4) 92 Kgs. 5) Net to net 6)As per General Note for Fuel.
5	Mill made Industrial Workwear Woven Garments made out of Polyester 35% and Cotton 65% blended Dyed fabrics	4640 Kgs	1) Polyester Staple Fibre 2) Raw Cotton 3) Disperse Dyes	1) 1967 Kgs. 2) 3800 Kgs. 3) With 1½% of polyester content in export item). 4) 93 Kgs.

	(200 GSM) with reflective band with high visibility waist coat-20000 Pcs.		4) Polyvinyl Alcohol sizing material 5) Reflective band 6)Furnace Oil	5) Net to net 6)As per General Note for Fuel.
6	Mill made Industrial Workwear Woven Garments made out of Polyester 35% and Cotton 65% blended Dyed fabrics (200 GSM) with reflective band with high visibility short coat-10000 Pcs.	5400 Kgs	1) Polyester Staple Fibre 2) Raw Cotton 3) Disperse Dyes 4) Polyvinyl Alcohol sizing material 5) Reflective band 6)Furnace Oil	1) 2289 Kgs. 2) 4423 Kgs. 3) With 1½% of polyester content in export item). 4) 108 Kgs. 5) Net to net 6)As per General Note for Fuel.
7	Mill made Industrial Workwear Woven Garments made out of Polyester 35% and Cotton 65% blended Dyed fabrics (200 GSM) with reflective band with high visibility bermuda coat-10000 Pcs.	3300 Kgs	1) Polyester Staple Fibre 2) Raw Cotton 3) Disperse Dyes 4) Polyvinyl Alcohol sizing material 5) Reflective band 6)Furnace Oil	1) 1399 Kgs. 2) 2703 Kgs. 3) With 1½% of polyester content in export item). 4) 66 Kgs. 5) Net to net 6)As per General Note for Fuel.
8	Mill made Industrial Workwear Woven Garments made out of Polyester 35% and Cotton 65% blended Dyed fabrics (200 GSM) with reflective band with high visibility full sleeve shirts-5000 Pcs.	2400 Kgs	1) Polyester Staple Fibre 2) Raw Cotton 3) Disperse Dyes 4) Polyvinyl Alcohol sizing material 5) Reflective band 6)Furnace Oil	1) 1017 Kgs. 2) 1966 Kgs. 3) With 1½% of polyester content in export item). 4) 48 Kgs. 5) Net to net 6)As per General Note for Fuel.

Dyes and Chemicals mentioned in items of import at S.No.5 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:1/11/84-ALC3/2011	Party Name:H.P.COTTON TEXTILE MILLS LTD.	Meet No/Date:11/84-ALC3/2011 16.06.2011	Status: Deferred
	HQ File :01/84/050/00066/AM12/	RLA File :05/23/040/00082/AM12/	Lic.No/Date:0510292520 02.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

4	Case No.:2/11/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:11/84-ALC3/2011 16.06.2011	Status: Deferred
	HQ File :01/84/050/00067/AM12/	RLA File :05/24/040/00075/AM12/	Lic.No/Date:0510292678 07.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

5	Case No.:3/11/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:11/84-ALC3/2011 16.06.2011	Status: Deferred
	HQ File :01/84/050/00068/AM12/	RLA File :05/23/040/00090/AM12/	Lic.No/Date:0510292752 08.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

6	Case No.:4/11/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:11/84-ALC3/2011 16.06.2011	Status: Deferred
	HQ File :01/84/050/00069/AM12/	RLA File :05/24/040/00081/AM12/	Lic.No/Date:0510292874 09.06.2011	Defer Date:21.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 21.07.2011.			

Manual agenda cases

Case No.44	M/s Lilliput Kidswear Ltd., New Delhi
NC No.11/AM12	F.No.01/84/50/197/AM11/DES-V
Dated 16.06.2011	Ratification of input output norms against advance authorisation No. 0510269606 dated 03.08.2010.

Decision: The Committee considered the case as per agenda and after deliberation in consultation with representatives of technical authorities present in the meeting decided to fix the adhoc norms against the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/15/2011-12/Hosy. dated 15.06.2011 as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Babies/Girls Dress made of 100% polyester piece dyed woven fabric, GSM-	8365 Pcs	100% polyester piece dyed woven fabric, GSM-79+/-10%	1.76 Sq mtrs./Pc

79+/-10% (Style No. 784996)	100% polyester Satin fabric, GSM-97+/-10%	0.79 Sq mtrs./Pc
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The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.45	M/s Lilliput Kidswear Ltd., New Delhi
NC No.11/AM12	F.No.01/84/50/182/AM11/DES-V
Dated 16.06.2011	Ratification of input output norms against advance authorisation No. 0510274018 dated 30.09.2010.

Decision: The Committee considered the case as per agenda and after deliberation in consultation with representatives of technical authorities present in the meeting decided to fix the adhoc norms against the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/17/2011-12/Hosy. dated 17.06.2011 as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Baby boys' woven body suit made out of 100% cotton Y/dyed woven fabric, GSM-156+/-10% (Style No. 800009)	10929 Pcs	100% cotton Y/dyed woven fabric, GSM-156+/-10%	0.94 Sq mtrs./Pc
2	Babies/Girls Dress made out of 100% polyester knit fabric, GSM-52+/-10% (Style No. 800829)	5970 Pcs	100% polyester knit fabric, GSM-52+/-10%	1.02 Sq mtrs./Pc
3	Girls Dress made out of Kari cotton rayon eyelet 60% cotton 40% rayon both side embroidery fabric, GSM-76+/-10% (Style No. 805845)	16618 Pcs	Kari cotton rayon eyelet 60% cotton 40% rayon both side embroidery fabric, GSM-76+/-10%	1.33 Sq mtrs./Pc
4	Girls Dress made out of Kori dobby 100% cotton fabric, GSM-80+/-10% (Style No. 805846)	10320 Pcs	Kori dobby 100% cotton fabric, GSM-80+/-10%	1.25 Sq mtrs./Pc
5	Girls Skirt made out of 96% cotton 4% rayon spandex jersey fabric, GSM-210+/-10% (Style No. 805861)	39920 Pcs	96% cotton 4% rayon spandex jersey fabric, GSM-210+/-10%	0.166 Sq mtrs./Pc
6	Women's Top made out of 100% cotton solid dyed poplin fabric, GSM-	21003 Pcs	100% cotton solid dyed poplin fabric, GSM-58+/-10%	1.67 Sq mtrs./Pc

	58+/-10% (Style No. 805269)			
7	Baby boys hood shirts made out of 100% cotton Y/dyed poplin fabric, GSM-161+/-10% (Style No. 805227)	5510 Pcs	100% cotton Y/dyed poplin fabric, GSM-161+/-10%	0.93 Sq mtrs./Pc
8	Babies jumper made out of 100% cotton chambray woven fabric, GSM-140+/-10% (Style No. 806583)	10783 Pcs	100% cotton chambray woven fabric, GSM-140+/-10%	1.04 Sq mtrs./Pc
9	Babies Dress with Diaper cover made out of 100% cotton chambray fabric, GSM-140+/-10% (Style No. 806606)	7067 Pcs	100% cotton chambray fabric, GSM-140+/-10%	1.19 Sq mtrs./Pc
10	Babies Dress made out of 100% cotton printed lawn fabric, GSM-76+/-10% (Style No. 806571)	6889 Pcs	100% cotton printed lawn fabric, GSM-76+/-10%	1.43 Sq mtrs./Pc
11	Babies jumper made out of 100% cotton printed lawn fabric, GSM-76+/-10% (Style No. 806608)	15807 Pcs	100% cotton printed lawn fabric, GSM-76+/-10%	1.04 Sq mtrs./Pc
12	Babies jumper made out of 100% cotton printed lawn fabric, GSM-76+/-10% (Style No. 806611)	12799 Pcs	100% cotton printed lawn fabric, GSM-76+/-10%	1.04 Sq mtrs./Pc
13	Babies Dress made out of 100% cotton yarn dyed Swiss dot chambray fabric, GSM-90+/-10% (Style No. 806567)	9365 Pcs	100% cotton yarn dyed Swiss dot chambray fabric, GSM-90+/-10%	0.80 Sq mtrs./Pc
14	Babies Top made out of 100% cotton yarn dyed Swiss dot Chambray fabric, GSM-90+/-10% (Style No. 806575)	5433 Pcs	100% cotton yarn dyed Swiss dot Chambray fabric, GSM-90+/-10%	0.55 Sq mtrs./Pc
15	Kids boys shirts made out of 100% cotton double coin yarn dyed Janis dobby shirting fabric, GSM-120+/-10% (Style No. 806869)	18926 Pcs	100% cotton double coin yarn dyed Janis dobby shirting fabric, GSM-120+/-10%	2.04 Sq mtrs./Pc
16	Kids boys shirts made out of 100% cotton reverse gingham fabric, GSM-126+/-10% (Style No. 806608)	5865 Pcs	100% cotton reverse gingham fabric, GSM-126+/-10%	2.04 Sq mtrs./Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.46	M/s Hanuman Weaving Factory, Bangalore
NC No.11/AM12	F.No.01/84/50/285/AM11/DES-V
Dated 16.06.2011	Ratification of input output norms against advance authorisation No. 0710076346 dated 29.12.2010.

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on net to net basis with accountability clause as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Covers made out of cotton/polyester/silk/linen/man made fibre/flax fabric consisting of cushion (feather pad)	13100 Pcs	Cushion feather pad (size: 30x55 cms/weight:450 gms-1500 nos.)	Net to net.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.47	M/s G.R.Corporation, Kanpur
NC No.11/AM12	F.No.01/84/50/306/AM11/DES-V
Dated 16.06.2011	Ratification of input output norms against advance authorisation No. 0610019649 dated 09.11.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier this case was cleared by NC as per written comments of DC (MSME). Now, firm have requested for inclusion of 8th additional export item i.e Vulcanised rubber thread and cord, which was earlier not mentioned in the application. Further, they have also mentioned that some export items allowed earlier are not made in combination with rubber thread, whereas in their application, it was not so. In view of the above Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to advise the applicant firm to submit their revised application as desired by them explaining as to how the Qty. of each import item would be accounted for in each export item to reconsider this case.

Firm may be informed accordingly.

Case No.48	M/s JCT Ltd., Phagwara
NC No.11/AM12	F.No.01/84/50/202/AM11/DES-V
Dated 16.06.2011	Re-fixation of input output norms against advance authorisation No. 3010069298 dated 03.09.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 21.07.2011.

Case No.49	M/s United Electrotex Pvt. Ltd., Bangalore
NC No.11/AM12	F.No.01/84/162/274/AM08/DES-V
Dated 16.06.2011	Re-fixation of input output norms against advance authorisation No. 0710051672 dated 17.05.2007.

Decision: The Committee considered the case as per agenda and heard Sh. N.S.Bhaskaran, Manager (Logistics) in the firm, who attended the personal hearing before NC meeting. He explained the case alongwith relevant documents pertaining to the case. It was observed that earlier this case was cleared by NC in its meeting held on 02.04.2009 by allowing three export items i.e 'Men's Pants', 'Ladies Pants' & 'Men's Shirts' (as per relevant SIONs) and 4th export item i.e 'Hang bags' was not allowed. It was now informed that due to change of buyer's order, firm had exported Ladies Shorts (2678 Pcs) and 'Ladies Skirts' (535 Pcs) in place of 'Ladies Pants' (2400 Pcs) made out of the same fabric, hence requested to allow the same as per relevant SION. The Committee also observed that for export item 'Ladies Shorts'-SION, J-292 and for 'Ladies Skirts'-SION, J-289 exist. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against the advance authorisation issued in this case as detailed below:-

Export Product	Import Item	Qty. allowed
Men's Pants made of 100% cotton poplin fabric, GSM-123+/-10%	100% cotton poplin fabric, GSM-123+/-10%	@ 2.25 Sq mtrs/Pc (as per SION, J-275)
Ladies Shorts made of 100%	100% cotton poplin	@ 1.60 Sq mtrs/Pc (as

cotton poplin fabric, GSM-123+/-10% (2678 Pcs)	fabric, GSM-123+/-10%	per SION, J-292)
Ladies Skirts made of 100% cotton poplin fabric, GSM-123+/-10% (535 Pcs)	100% cotton poplin fabric, GSM-123+/-10%	@ 3.15 Sq mtrs/Pc (as per SION, J-289)
Men's shirts made of 100% cotton poplin fabric, GSM-134+/-10%	100% cotton poplin fabric, GSM-134+/-10%	@ 2.15 Sq mtrs/Pc (as per SION, J-175)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.50	M/s Welspun India Ltd. Mumbai
NC No.11/AM12	F.No.01/84/162/481/AM11/DES-V
Dated 16.06.2011	DEPB claim under S.No. 68 (Code-89 –Textile Group) on export of rugs falling under Chapter 57- reg.

Decision: The Committee considered the case as per agenda and heard Sh.S.Suryanaraynan, Sh.Vimal Kumar Sharma, GM (Commercial) in the firm, who attended personal hearing before NC in this case. The representatives of the firm were advised to mention specific SION under which the description of their export product in question falls. The Committee, therefore, advised the representatives of the firm to submit their reply specifying SION of their item alongwith justification as to how the same is covered under that SION. It was therefore, decided to replace this case before NC only on receipt of the same.

Firm may be informed accordingly.

Case No.51	M/s Gulati Export house, New Delhi
NC No.11/AM12	F.No.01/84/162/243/AM05/DES-V
Dated 16.06.2011	Re-fixation of input output norms against advance authorisation No. 0510123638 dated 19.04.2004.

Decision: The Committee considered the case as per agenda alongwith other papers and went through the technical details viz., CAD/CAM/drawing/design & manufacturing process etc submitted by the firm in this case for seeking

enhancement in the Qty. of inputs allowed earlier in this case. It was observed that in this case export items i.e. 'Ladies Cordroy jackets' are having large yok at the back (double layer) and there are two patch pockets, hence, consumption of fabric more than that of normal jacket is justified. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against the advance authorisation issued in this case as detailed below:-

S.No	Export Product	Export Qty.	Import Item	Qty. allowed
1	100% cotton P/L ladies corduroy jackets (dyed) (CC cord barn jackets), GSM-300+/-10%	35052 Pcs	100% cotton corduroy (plain dyed N double preshrunk), GSM-300+/-10%	@ 3.55 Sq mtrs/.Pc
2	100% cotton P/L ladies corduroy jackets (dyed) (CC cord barn jackets), GSM-300+/-10%	1560 Pcs	100% cotton corduroy (plain dyed N double preshrunk), GSM-300+/-10%	@ 2.25 Sq mtrs/Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.52	M/s Gaurav International, Gurgaon
NC No.11/AM12	F.No.01/84/50/522/AM02/DES-V
Dated 16.06.2011	Ratification of input output norms against advance authorisation No. 0510075294 dated 13.12.2002.

Decision: The Committee considered the case as per agenda alongwith other papers and went through the technical details viz., CAD/CAM/drawing/design & manufacturing process etc submitted by the firm in this case for seeking enhancement in the Qty. of inputs allowed earlier in this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against the advance authorisation issued in this case as detailed below:-

S.No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Girls Dress made of	20750	Girls Dress made of	1.50 Sq

	100% cotton denim fabrics, GSM-288+/-10%	Pcs	100% cotton denim fabrics, GSM-288+/-10%	mtrs./Pc
2	Girls Dress with diaper cover made of 100% linen woven fabrics, GSM-136+/-10%	5309 Pcs	100% linen woven fabrics, GSM-136+/-10%	1.32 Sq mtrs./Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.53	M/s Ke-technical Textile Pvt. Ltd.,Kolkata
NC No.11/AM12	F.No.01/81/50/356/AM10/DES-V
Dated 16.06.2011	Ratification of input output norms against advance authorisation No. 0210134949 dated 08.12.2009.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that NC team has already visited the unit of the firm and supporting technical data called for therein from firm for finalisation of report has since been received and under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 21.07.2011.

Case No.54	M/s Kanak Exim, Chennai & Reference received from Deptt. Of Revenue Drawback Division
NC No.11/AM12	F.No.01/84/162/18/AM12/DES-V
Dated 16.06.2011	Request for clarification on import of Sodium Tripolyphosphate (STPP) as 'Masking agent' under chrome tanned leather under SION, G-7– reg.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the written comments of DIPP conveyed vide their letter dated 16.06.2011. It was observed that Sodium Tripolyphosphate (STPP) has several uses and one of the functions is to act as a Pre-tanning agent/Masking agent. The Masking agent is a Chemical when it is added to Chrome liquor, it raises the precipitation points, buffer the situation i.e to control the pH and reduce the Tanning affinity of the Chrome. Thus, Chrome (tanning agent) gets

penetrated and evenly distributed inside the processed Hide & Skins. The Committee also felt that the synthetic tanning substances are covered under 32021000 whereas Sodium Tripolyphosphate (STPP) is covered as separate Chemical entry under exim code 28353100. Further, the ITC (HS) code 3202 is a main heading covering both organic and inorganic tanning substance. The Committee felt that Sodium Tripolyphosphate (STPP) is an inorganic substance and is used as pre tanning agent. The Committee also perused that the description of import item at S.No. 12 (a) (i) under SION, G-7 (**export item - Finished Leather from Hide of Cow / Buffalo**) is as under:

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‘For Full Chrome Tanned Leather (i) Chrome Tanning Agent/Relevant Reducing Agent/**Masking Agent.**’

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that Sodium Tripolyphosphate (STPP) is used as Masking Agent and are clearly covered in import item S.No. 12(a) (i) under SION, G-7. It was therefore decided that above clarification (sought by the firm) may be sent to the applicant.

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